GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

LOK SABHA

UNSTARRED OUESTION NO. 1875

TO BE ANSWERED ON 11.12.2025

EKLAVYA MODEL RESIDENTIAL SCHOOLS

†1875. DR. SAMBIT PATRA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government proposes to amend the guiding principles for establishing Eklavya Model Residential Schools and if so, the details thereof;
- (b) the number of schools opened by 2024 under the Eklavya Model Residential School Scheme along with State-wise details thereof;
- (c) the number of States which have not yet provided free land under the above scheme along with the details thereof;
- (d) whether there is any proposal to relax the rules for requirement/availability of land for establishing these schools and if so, the details thereof; and
- (e) whether the Government proposes to implement any specific policy under the Eklavya Model Residential Schools to promote education among girl children in tribal-dominated areas and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGADAS UIKEY)

- (a): The requirement of EMRSs is reviewed from time to time.
- (b): Till March 2024, 404 EMRSs were made functional. State wise details are at **Annexure I**.
- (c): The state-wise details of number of EMRSs against which encumbrance free land has not been provided by States is given at **Annexure II**.
- (d): In September, 2020, the criteria of requirement of 15 acres of land was relaxed to 10 acres. The 10 acres of land can accommodate the required buildings and sports facilities. Only the size of the playground and other sports courts has to be reduced proportionately in case of smaller plots.
- (e): The EMRSs, when functional till XII standard have a total maximum sanctioned strength of 480 students per school, with equal number of seats reserved for boys and girls.

Annexure as referred in part (b) of the reply to Lok Sabha Unstarred Question No. 1875 for 11.12.2025 raised by Dr. Sambit Patra regarding "Eklavya Model Residential Schools"

State wise details of EMRSs made operational till March, 2024

Sl. No	State / UT	Functional EMRS
1	Andhra Pradesh	28
2	Arunachal Pradesh	5
3	Assam	1
4	Bihar	0
5	Chhattisgarh	74
6	Dadra & Nagar Haveli and Daman & Diu	1
7	Gujarat	34
8	Himachal Pradesh	4
9	Jammu & Kashmir	6
10	Jharkhand	7
11	Karnataka	12
12	Kerala	4
13	Ladakh	0
14	Madhya Pradesh	63
15	Maharashtra	37
16	Manipur	3
17	Meghalaya	0
18	Mizoram	6
19	Nagaland	3
20	Odisha	32
21	Rajasthan	30
22	Sikkim	4
23	Tamil Nadu	8
24	Telangana	23
25	Tripura	6
26	Uttar Pradesh	2
27	Uttarakhand	4
28	West Bengal	7
	Total	404

Annexure as referred in part (c) of the reply to Lok Sabha Unstarred Question No. 1875 for 11.12.2025 raised by Dr. Sambit Patra regarding "Eklavya Model Residential Schools"

State-wise details of EMRSs against which encumbrance free land not provided by States

Sl. No	State / UT	No. of EMRSs against which encumbrance free land not provided by States
1	Arunachal Pradesh	1
2	Meghalaya	4
3	Odisha	3
4	Manipur	1
5	Chhattisgarh	4
6	Jharkhand	3
7	Maharashtra	1
